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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA 370/92

Date of Decision: 01.04.92

Shri K.L. Sharma      Applicant

Vs.

Union of India      Respondents

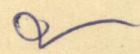
Shri Madhav Panikar      Counsel for the  
applicant.

Shri Jog Singh      Counsel for the  
Respondents.

JUDGEMENT (Oral)

(of the Bench delivered by Hon. Mr. P.K. Kartha)

Heard the learned counsel for both parties. The learned counsel for the applicant has placed before us a copy of the order issued by the Ministry of Defence on 30.03.92 promoting the applicant to officiate as Under Secretary in the same Ministry on adhoc basis. In view of this, the grievance of the applicant does not survive. The application is, therefore, disposed of accordingly without passing any orders.





(X)

A copy of the order dated 30.03.92 has  
been placed in the record.

The application is disposed of  
accordingly.

(A.B. GORTHI)  
MEMBER(A)

  
(P.K. KARTHA)  
VICE CHAIRMAN(J)